

Criminal Revision No. 04/2020
Avinash Chander Vs. CBI

24.07.2020

Present: None.

Due to poor Wi-Fi connectivity, proceedings in the matter could not take place through VC and the matter is taken up through tele-conference and, as per the status report provided by the Reader of this Court, the directions are being issued.

Ld. Counsel for the revisionist has shown inability for hearing of the matter through VC on the ground that his client is not contactable and the copy of the revision is also not available with him.

Let notices be issued to Ld. Counsel for the revisionist/accused as well as to revisionist/accused directly through holding IO for appearance through VC for a briefing session.

List on 07.08.2020 at 02:30 PM.

Copy of this order be annexed with notices/summons. A copy of this order be also sent to the Computer Branch for uploading on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/24.07.2020